

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 8015/Del/2018
Assessment Year : 2009-10**

**M/S M.R. TRADEX PVT. LTD. Vs. ITO, WARD 16(1),
29, ENGINEERS ESTATES, NEW DELHI
I.P. EXTENSION,
DELHI – 92**

(PAN: AAECM9369H)

(Appellant)

(Respondent)

Appellant by : Sh. Nippun Mittal, CA
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **12.03.2021**

Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of Learned CIT(A)-28, New Delhi.

2. The assessee's Director vide letter dated NIL has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

Sd/-

(K. NARASIMHA CHARY)

(G.S. PANNU)

JUDICIAL MEMBER

VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

